

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 143/MP/2013
with I.A. No. 38/2013**

Subject : Petition seeking payment of the unscheduled interchange payable to the petitioner from the Northern Region Unscheduled Interchange Pool Account Fund.

Date of hearing : 7.1.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Tata Power Delhi Distribution Limited

Respondents : National Regional Load Despatch Centre and others
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Parties present : Shri Gopal Jain, Advocate for the petitioner
Shri Alok Shankar, Advocate for the petitioner
Shri Kaushik Lalit, Advocate for the petitioner
Shri Ashis Kumar Dutta, TPDDL
Shri Rajiv Srivastava, Advocate, UPPCL
Ms. Supriya Singh, NRLDC
Shri H.K. Chawla, NRLDC
Shri Raju Verma, DTL
Shri Darshan Singh, DTL
Shri Anil Pal, DTL

Record of Proceedings

Learned counsel for the petitioner submitted that out of total outstanding amount of ₹ 137.62 crore, ₹ 22.65 is still receivable. He requested the Commission to direct DTL to pay the legitimate amount to the petitioner and to file the details of amount received from NRLDC and paid by it to Delhi Discoms.

2. The representative of DTL submitted that substantial amount is to be received from BRPL which needs to be reconciled. The representative of DTL sought ten days time to file the details of amount received from NRLDC and paid to the petitioner.

3. Learned counsel for UPPCL submitted that the entire outstanding dues would be paid by the month of June, 2014 in equal monthly instalments and in this regard UPPCL will file affidavit by next week. He submitted that the Commission may consider to take a sympathetic view about the financial position of UPPCL. Learned counsel requested the Commission to grant 6 months time to liquidate the entire dues.

4. The Commission observed that during the last hearing, Shri S.K. Agarwal Director (Finance), UPPCL had assured that all outstanding dues would be liquidated in equal monthly instalments by 31.3.2014. However, UPPCL has not done so. The Commission directed that UPPCL should liquidate at least ₹600 crore of outstanding dues by 31.3.2014 and submit an affidavit for liquidation of the balance amount by 30.6.2014.

5. The representative of NRLDC submitted that UPPCL has also not opened LC as per relevant regulations. The Commission directed UPPCL to open the LC as per the regulations.

6. The Commission directed to DTL to submit the details of amount received from NRLDC and paid by it to Delhi Discoms by 17.1.2014. The Commission also directed to NRLDC to submit details of amount paid to its constituents with a reconciliation statement by 17.1.2014.

7. Subject to above, the Commission reserved order in the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**